

Re-opening of Standard Batteries Company, Bombay

4156. SHRI H. HANUMANTHAPPA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Standard Batteries Company, Bombay is under a lock out; and

(b) if so, what action has been taken to reopen the company?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b) According to the information received from the Government of Maharashtra, the management of the Standard Batteries Company, Bombay effected suspension of operation from 21st April, 1992 and subsequently effected lock out from 7th May, 1992. The State Industrial Relations Machinery has already intervened in the matter as a result of which negotiations between the management and the workers are in progress.

Legislation for construction workers

4157. SHRI SUNIL BASU RAY: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Construction Workers' Federation of India has submitted any Memorandum to the Government, pleading for enactment of a comprehensive legislation for the construction workers; and

(b) if so, what is the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

Irregularities by business hours in New Delhi

4158. SYED SIBTEY DAZI: Will the Minister of LABOUR be pleased to

state:

(a) whether a large number of business houses located in street Tel mills near New Delhi Railway Station have put untrained labourers to work on risky jobs and are not paying minimum wages according to labour laws;

(b) whether Government propose to have survey of these business houses to ensure legitimate wages to engage labourers and also to shift these houses from residential locality to commercial complexes;

(c) whether working hours of these houses are from 9.00 A.M. to 9.00 P.M.;

(d) whether Government propose to take some action against these business houses; and

(e) if so, details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (e) The information is being collected and will be laid on the Table of the House.

Minimum wages for Chowkidars

4159. SHRI SUDHIR RANJAN MAJUMDAR: Will the Minister of LABOUR be pleased to state:

(a) what are the minimum wages fixed for Chowkidars working in Government offices on daily wages and what are their duty hours;

(b) what are the minimum wages and duty hours fixed for such daily wage Chowkidars in M.C.D. Primary Schools at present;

(c) whether there is any disparity between the wages and duty hours of Chowkidars in Government offices and Education Department of Municipal Corporation of Delhi;

(d) if so, the reasons therefor; and

(e) the remedial steps Government propose to take to remove the disparity?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (e) The information is being collected and will be laid on the Table of the House.

अम मंत्रालय के अधीन विभिन्न उपक्रमों में भ्रष्टाचार

4160. श्री ईश दत्त यादव : क्या अम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनके मंत्रालय के अधीन कार्यरत उपक्रमों/संगठनों में भ्रष्टाचार के समाचार प्राप्त हुए हैं;

(ख) यदि हां, तो गत तीन वर्षों के दौरान कितने अधिकारियों के विरुद्ध कार्यवाही की गई है और उनमें से कितने अधिकारियों को नौकरी से निकाल दिया गया है; और

(ग) इस संबंध में अन्य व्यौरा क्या है?

अम मंत्रालय में उप मंत्री (श्री पवन सिंह घटोवर) : (क) से (ग) सूचना एकत्र की जा रही है और यथा शीघ्र इसको सभा पटल पर रख दिया जायेगा।

Pending Cases in Industrial Tribunals of Delhi

4161. SHRI AJIT P. K. JOGI;
SHRI CHHOTUBHAI PATEL:

Will the Minister of LABOUR be pleased to state:

(a) what is the number of industrial disputes in the Tribunals of Delhi for the last ten years; and

(b) the steps being taken by Government for the speedy disposal of such cases?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) According to Delhi Administration 415 industrial disputes were pending as on 30.9.1992 in the Industrial Tribunals and Labour Courts of Delhi.

(b) Old pending cases are being reviewed periodically. The Presiding Officers of Labour Courts and Industrial Tribunals have also been advised to accord priority to old cases by giving very short adjournments so that they are disposed of expeditiously.

Decline of women workforce

4162. SHRI BISHAMBHAR NATH PANDE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the percentage of women in the workforce is on the decline and is expected to decline further;

(b) if so, what are the reasons therefor; and

(c) what measures Government are planning to undertake to check this decline?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) and (c) Question does not arise.

Purchase of safety Shoes

@4162-A, PROF. SAURIN BHAT-TACHARYA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Directorate General of Mines Safety has not yet approved the safety shoes being manufactured by Central Government Public Undertakings;

@Previously Unstarred Question 3931 transferred from 18th December, 1992.